CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No.106 OF 2007

Wednesday this the 21st day of February, 2007

CORAM:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

A.A. Abdul Kadir

Engine Driver Class-I,
Central Institute of Fisheries, Nautical & Engineering
Training (CIFNET)
Fine Arts Avenue, Cochin
Residing at : Angevettil House

Residing at : Angevettil House, Panjassery PO, Via Mudickal

Perumbayoor

Applicant

(By Advocate Mr.Shafik M.A.)

Versus

- 1. Union of India represented by the Secretary to Government of India Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture New Delhi
- 2. The Director
 Central Institute of Fisheries, Nautical
 & Engineering Training (CIFNET)
 Fine Arts Avenue, Cochin : Respondents

(By Advocate Mr. Varghese P Thomas)

The application having been heard on 21.02.2007, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant submits that he would be satisfied if a direction is given by this Tribunal that he makes a comprehensive representation covering all the issues affecting him and that the respondents should

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dispose off the same duly within a time frame of three months from the date of receipt of such representation, which shall be made within a period of three weeks from today. The learned counsel for respondents has no objection to pursue this course of action.

- 2. Under these circumstances, it is ordered that the applicant shall make a representation to Respondent No.1 containing all his grievances within a period of three weeks from today and Respondent No.1 shall dispose of the same within a period of three months from the date of receipt of this representation.
- With this, the OA is disposed of. No costs.
 Dated, the 21st February, 2007.

GEORGE PARACKEN
JUDICIAL MEMBER

N.RAMAKRISHNAN ADMINISTRATIVE MEMBER

VS